

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:451

ANSWERED ON:09.08.2012

ACQUISITION OF LAND FOR PRIVATE INDUSTRIES

Kateel Shri Nalin Kumar;Shekhar Shri Neeraj;Singh Shri Yashvir

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Parliamentary Committee on Rural Development in its recent report has recommended ban on Government to acquire agricultural land for private industries;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether Government has taken steps to protect the rights of farmers on land and to check the number of displaced due to land acquisition in the proposed legislation on land acquisition;
- (d) if so, the details thereof; and
- (e) the time by which the Land Acquisition Bill is likely to be passed by Parliament?

**Answer**

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) &(b):The Parliamentary Standing Committee on Rural Development in its 31st Report has recommended vide recommendation no. 3.59 that "The Bill defines food security exclusively in terms of multi-cropped irrigated land. The Committee note that according to the Economic Survey 2011-12, the output of coarse grains, pulses and oilseeds has declined by 3.7%, 5.3% and 6% respectively over the past year. Current data points to a persistent deficit in the production of coarse cereals, pulses and oilseeds in rain-fed dry land areas. This is a matter of deep national concern because it is the coarse cereals that provide the highest proportion of nutrition to the poorest and most deprived consumers in India. However, the concept of food security in Clause 10 of the Bill is totally resting on multi-cropped irrigated lands alone ignoring the basic primordial importance of safeguarding and enhancing output in rainfed areas as a crucial component of the nation's food security. It may also be noted that after doubling oilseeds output in the decade of the Eighties, the rate of growth has slowed to the point where India is importing as much as half of its edible oil requirements. While the LARR Bill provides for multi-cropped irrigated land to be acquired only as a last resort, food security cannot only be limited to rice and wheat in the face of the imperative need for more nutritional coarse grains, pulses and oilseeds. The Committee, therefore, recommend that in Chapter III, all provisions regarding "irrigated multi-cropped land" be replaced by "any land under agriculture cultivation" so as to ensure safeguard for food security in a full measure". Based on the recommendations of the Standing Committee or otherwise the Department proposes to move amendments to the Land Acquisition, Rehabilitation and Resettlement (LARR) Bill, 2011 in the Lok Sabha.

(c) & (d): Adequate provisions have been made in the proposed LARR Bill, 2011 to protect the Rights of the farmers on land and to check the number of displaced families due to land acquisition.

(e): Based on the recommendations of the Standing Committee or otherwise the amendments to the LARR Bill are proposed to be introduced in the Lok Sabha for its consideration.